## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 252/TL/2025

Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity

Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Rajasthan Part I Power Transmission Limited.

Petitioner : Rajasthan Part I Power Transmission Limited (RPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

## Petition No. 253/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for

the adoption of Transmission Charges with respect to the Transmission System being established by Rajasthan Part I

Power Transmission Limited.

Petitioner : Rajasthan Part I Power Transmission Limited (RPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **13.3.2025** 

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, RPTL

Shri Swapnil Verma, CTUIL Shri Ranjeet S Rajput, CTUIL

## Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the adoption of transmission charges in respect of the "Transmission System for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part I" (the Project) as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the Project.

- 2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:
  - (a) The Petitioner to implead PGCIL (for Bhadla-III PS) as a party to the Petition and file a revised memo of parties within two days.
  - (b) Admit and issue notice to the Respondents, including the impleaded Respondent as above, subject to just exceptions;
  - (c) The Respondents, to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within two weeks thereafter.
  - (d) The estimated cost of the scheme has been revised and increased by more than Rs 5,500 crores. BPC to submit on an affidavit within two weeks the details of such increase along with supporting documents.
  - (d) CTUIL is directed to file on an affidavit within two weeks furnishing the following details in the below tabulated formats:
    - (i) Details of the Inter-Connecting Upstream and Downstream Transmission System:

S.No	Particulars	Details of the	STU	Implementing	Implementation	Commissioning
		Transmission	/ISTS	Agency	mode	Schedule/
		system			(RTM/TBCB)	Status
1.	Upstream					
	Transmission					
	system					
2.	Downstream					
	Transmission					
	system					

(ii) Details of the connectivity/ GNA granted and/ or applications received at Bhadla-III PS and Ramgarh PS, along with the relevant documents:

S.No.	Applicant	Туре	of	applicant	Quantum	of	Start	date	of	Conn.	BGs
	name	(generator/ bulk			connectivit	y/	conne	ctivity	/	furnished	
		consumer/		GNA grai	nted/	GNA					
		distribution		applied fo	r (in						
		licensee etc.)		MW)							

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3. The matters will be listed for hearing on **24.4.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)